

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).29016/2012

(From the judgement and order dated 31/08/2012 in CMWP No.754/2012 of
The HIGH COURT OF JUDICATURE AT ALLAHABAD)

DWARIKESH SUGAR INDUSTRIES LTD.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(With appln(s) for seeking permission to bring on record additional facts and documents, permission to bring on record subsequent facts and documents, c/c of the impugned judgment and order, seeking permission to file lengthy synopsis, list of dates and events and with prayer for interim relief)

Date: 04/10/2012 This Petition was called on in
 mentioning Board today.

CORAM :

HON'BLE MR. JUSTICE D.K. JAIN
HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR

For Petitioner(s) Dr. Abhishek Manu Sinhvi, Sr. Adv.
 Mr. Pinaki Mishra, Sr. Adv.
 Mr. Sumit goel, Adv.
 Mr. Amit Bhandari, Adv.
 Ms. Sarabjot Walia, Adv.
 for M/S. Parekh & Co.,Adv.

For Respondent(s) Mr. Soli J Sorabjee, Sr. Adv.
 Mr. Ardhendumauli Kumar Prasad, Adv.
 Mr. Mehernaz Mehta, Adv.
 Mr. Aviral Shukla, Adv.

UPON hearing counsel the Court made the following
O R D E R

Issue notice in the special leave petition as also on the
prayer for interim relief.

..2/-

: 2 :

Mr. Ardhendumauli Kumar Prasad, accepts notice on behalf of all the respondents and prays for time to file counter affidavit. Let the needful be done within four weeks. Rejoinder affidavit, if necessary, may be filed within two weeks thereafter.

Mr. Soli J Sorabjee, learned senior counsel appearing for the respondents states, on instructions, that respondent No. 2 shall ensure that all the distilleries manufacturing Country Liquor, lift the full quantity of the reserved quota of 22 percent of the molasses, upon offer being made by the petitioner in terms of the Molasses policy. If any distillery does not lift the allotted quantity of molasses, the petitioner shall inform respondent No. 2, whereupon appropriate action against the defaulting distillery shall be taken in accordance with law.

	[Charanjeet Kaur]		[Kusum Gulati]	
Court Master		Court Master		